

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
-Vs-  
U Suganthi Shankar

**MAIN PETITION NUMBER** :CP(IB)/181(CHE)/2022  
**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/492(CHE)/2024

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**ORDER**

Present: Shri. R. Sugumaran, Ld. Counsel for the Applicant/SBI.  
None for the Respondent.  
Shri. B. Parameshwara Udpa, IRP in person.

IRP submits that the Respondent does not live at the given address. We find that Respondent cannot be served by ordinary mode of service.

We therefore order service of the Respondent through publication in leading newspapers, one in English ("**Business Standard**") (All India Edition) and another in vernacular ("**Makkal Kural**") (Tamil Nadu Edition).

List the petition for appearance / reply on **06.09.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

Sd/-  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs